

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 589 of 2016 IN
DFR NO. 3035 OF 2016**

Dated: 30th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s API Ispat & Power Tech (P) Ltd.

.... Appellant(s)

Vs.

Chhattisgarh State Power Distribution Co. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.2

ORDER

**IA No. 589 of 2016
(*Appl. for condonation of delay*)**

There is 18 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. However, nobody is representing Respondent No.1. Counsel for Respondent No.2 is present.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant. We find that the explanation is acceptable. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **12.12.2016**.

(I.J. Kapoor)
Technical Member
ts/vt

(Justice Ranjana P. Desai)
Chairperson